IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

29. **C.P. (IB)/1093(MB)2021**

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **23.04.2024**

NAME OF THE PARTIES: Omkara Assets Reconstruction Private Limited
Vs
Surendra Kedia

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

1. Mr. Harish Khan, Ld. Counsel for the RP present. Mr. Aayush Kothari, Ld. Counsel for the Financial Creditor present. Ms. Ashwini, Ld. Counsel for the Personal Guarantor present.
2. Counsel for the Personal Guarantor appeared and submits that she does not want to file any objections to the admission of the personal guarantor into the CIRP.
3. List this matter for hearing on **24.04.2024.**

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR